

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill".

The motion was adopted.

**Clause 1, the Enacting Formula and the Long Title were added to the Bill.**

SHRIMATI SHEILA KAUL : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

16.42 hrs.

[English]

### POLITICAL SITUATION IN UTTAR PRADESH - *Contd.*

MR. SPEAKER : Now I will allow Shri Vinay Katiyar to speak and then the Home Minister will speak. Our method is not to have questions on the statement made by the Minister. So, let the hon. Members have their say first.

[Translation]

SHRI VINAY KATIYAR (Faizabad) : Mr. Speaker, Sir, questions have been raised here about the activities of U.P. Government several times. Ever since this Government assumed power in U.P., several incidents have taken place which are not in public interest. We had demanded many a time that this Government should be dismissed. I would like to refer to the Allahabad High Court case in which Samajwadi Party activist were involved. But only those officers were punished who were not favoured by the party in power. The C.B.I. report in regard to the Muzaffarnagar incident has been submitted. But in spite of repeated requests, no action has been taken on the recommendations of the report or against the guilty officers because of their proximity to the ruling party. Officers are being discriminated against on the basis of their loyalty to the ruling party. Incidents of atrocities are on the increase. In my own constituency, there are persons against whom as many as 18-20 cases were pending in courts. But these were withdrawn after the present party assumed power. This is not an isolated incident, there are numerous such incidents in the entire State where people guilty of heinous crimes have been let off and there has been a spurt in criminal activities in the State.

The Panchayat elections held in the State have also been a subject matter of discussion here. The matter was not permitted to be raised here on the plea of being a State subject, it was the right decision but in view of the fact that the State Government and the person heading the Government are involved in creating chaos, it is quite natural for this House to deliberate the issue and take

action thereon. It is evident that consequent on the withdrawal of support by the Bahujan Samaj Party, the ruling party has been reduced to minority. The Government of the State should take appropriate action in the matter. But if the head of the Government takes recourse to criminal steps to save his Government, then the Union Government and the Parliament should not remain silent spectators. The issue, of course, falls within the jurisdiction of the Governor, but when the Chief Minister of the State has himself turned a criminal, the Central Government and the Home Minister have got to intervene in the matter. The legislators are being beaten up and abducted and some of the legislators belonging to the ruling party who have criminal record are assisting the Chief Minister. In view of the breakdown of the law and order in the State, the State Government should be dismissed.

Mr. Speaker, Sir, the legendary Bhishma Pitamah, though a colossus in strength, could not make use of his strength due to some moral obligations. In this House also, there are people with extraneous loyalties, who are not able to exercise their powers. Today the people of Uttar Pradesh are being denied justice and if timely action is not taken, the caste conflict in Lucknow will spread to other districts also. It may endanger the law and order situation in the State.

I would request the Central Government to use its powers and to depend on the Governor of U.P. alone.

[English]

MR. SPEAKER : I will allow all of you. All of you have to make short submissions.

MR. SPEAKER : Sonkar Shastriji, be very brief so that many more can be accommodated.

[Translation]

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : Today, the events of Lucknow defy the imagination of a citizen of any democratic country. Today a reign of terror has been let loose by goondas in the entire State of Uttar Pradesh. And this has been done by the very people who are supposed to run the Government.

Yesterday, the workers and leaders of the Bahujan Samaj Party were holding a meeting in the Guest House. Whatever the purpose, but they were holding a peaceful meeting which was disturbed by about 3 to 3½ thousand activist of another party. They started beating up the M.L.A.s belonging to the Bahujan Samaj Party. The M.L.As were trying to escape in bathrooms, under the Chairs. It is said that Ms. Mayawati was also there and filthy abuses were hurled at her. The police was a silent spectator all along. The most unfortunate part is that we are harijans and we are called by the names of our castes. It was said in respect of Ms. Mayawati that "a chamra" "a chamaniya" is aspiring to become the Chief Minister. We felt so agitated. At this humiliation that we rushed to the well of the House. We have otherwise full respect for this august House. We are grateful to Vajpayeeji that he yielded

In our favour and gave us an opportunity to voice our grievances. We do not want to advise the Governor of U.P. on the course of action, he should adopt. He is a learned person and he should follow the Constitutional requirement. But there are some relevant precedents followed by our predecessors. Shri Chandra Bhanu Gupta, Babu Sampurnanand and Choudhary Charan Singh submitted the resignation of their ministries when they were reduced to minority. Now when B.S.P. has withdrawn its support, Shri Mulayam Singh Yadav should have *Suo Motu* resigned. But he did not tender his resignation.

We have received information that bus loads of goondas are being mobilised from the rural areas and are on their way to their targets. One hour has passed since we received this information. The Home Minister is sitting here and he must note that if the situation is not brought under control today, there would be pitched battles in every village because bhangle, chamars and passis inhabit each village. We belong to the ruling party and our only submission is that the legislators belonging to the Scheduled Castes are humiliated in this manner and if this 29 crore population of India is united, the democracy of this country would be in jeopardy. Our getting elected to this august body and participation therein is meaningless.

Mr. Speaker, Sir, I would make this submission in the presence of the Home Minister that protection should be provided to the legislators belonging to Scheduled Castes, whatever their party affiliation and wherever they are residing - in cities or villages, I hope the Minister would make a statement in this respect.

I would appeal to the Governor of U.P., Shri Moti Lal Vora to invite the party enjoying the majority support in U.P. to form the Government. Shri Mulayam Singh Yadav has lost his majority and he should not remain in power a minute longer. Kumari Mayawati will be the first Scheduled Caste Chief Minister and everybody must lend his support for this purpose.

SHRI SHREESH CHANDRA DIKSHIT (Varanasi) : I will not like to repeat anything already said. I would like to draw the attention of the House and the hon. Minister to two or three basic issues. The recent political developments in U.P. are important because in the independent India, it is for the first time that a dalit or a scheduled caste would be forming the Government in U.P. Yesterday, we passed a Bill to amend the Constitution and espoused the cause of scheduled castes and reservation for them and if they hold the reins of power in any of the states, then it is a significant development... *(Interruptions)* If the lure of office is so overpowering for you, I would suggest that you join and support Ms. Mayawati. We cannot do it because we have no lure of office.

PROF. RASA SINGH RAWAT (Ajmer) : Such are the views of people who talk of social justice.

MR. SPEAKER : You disturb your own Members.

SHRI SHREESH CHANDRA DIKSHIT : From my

experience, I can say that the administrative machinery can be categorised in two groups. One group comprises officers and employees who are prepared to forsake rules, law, self respect to achieve their selfish ends. In yesterday's incident in the Guest House, besides legislators and anti-social elements, police personnel in large number were also present. Electricity and telephone connections were disconnected; people were beaten up and abducted; but the police force did not intervene. Politicians whether Mulayam Singh Yadav or others—come to power for a transitory period but the administrative machinery is in a shambles. If the police force or the administration adopt a partisan attitude, each village would become arena for violence. In the recent Panchayat elections, there was large scale rigging, people were prevented from casting their votes. And, it were the officers and police personnel who were playing this role. In this manner, the administrative machinery would be in a shambles.

Mr. Speaker, Sir, the hon. Home Minister will be making a statement in the House. We cannot say that it is for the Governor to take the decision and we would be just silent spectators. It is our duty to apprise him of the situation and to press him to see that the wrong doings are prevented. He should be advised to discuss the present Government as it has lost the moral and constitutional authority to rule the state.

Mr. Speaker, Sir, we hope that the Home Minister would take appropriate measures keeping in view all these aspects. If the Chief Minister claims that he has no knowledge or that no such incident occurred, then you can very well guess the situation obtaining in the villages and the towns. My submission is that the Central Government should fulfil its obligation and dismiss the Government.

*[English]*

SHRI INDRAJIT GUPTA (Midnapore) : Sir I want to speak only two or three sentences.

The first is that when Shri Mulayam Singh Yadav formed his Government in Uttar Pradesh, our party had originally given our support to him. Later on, we withdraw our support and the reason was because of certain gangster tactics being employed against our party in order to encourage defections and to break our party. As a protest against that, we had withdrawn our support seven months ago and done it publicly.

I am saying this only because you also know this. And it was a very prominent news in the media only a few days ago.

In Connection with the Panchayat elections, one of our lady members who happens to belong to a Scheduled Caste community, Shrimati Tara Devi was in our office at Lucknow. She was sitting in our Party Office when a crowd of people including one Samajwadi Party MLA and some policemen entered into the office, beat up the few office staff members who were there and kidnapped this lady,

abducted her and took her away forcibly. And the Police refused to record any case or any complaint for the first three days. It was only after a lot of pressure was put and I am grateful that almost all parties there, on this issue, had supported her and protested against this kidnapping of this lady only after that the Police had been bothered to record that complaint. Anyway, that is one side of it.

Now, the other side is this. After the BSP has withdrawn from this Ministry — since it was a coalition Ministry, a joint Ministry of two parties and the larger share of Members in with Shri Mulayam Singh; and the smaller part, I think with 69 Members, is with BSP — it is quite obvious that Shri Mulayam Singh has no longer a majority. If he no longer has a majority properly demands that he should resign. This is, I think, the normal practice in all Parliaments or democratic Legislatures everywhere. So, he should resign; he should step down, if he refuses to step down — as it seems up till now from whatever reports we are getting that he was refused to resign, well the Governor has got ample powers. If it so demands, he can act in the matter. What the Governor is going to do; what he is thinking or what he has told the various parties, we do not know. But I think, morally Shri Mulayam Singh is bound to resign. He cannot take time upto the 8th of July for a trial of strength on the floor of the House.

Thirdly Sir, I want to say that out of this whole turmoil, first of all, we strongly deplore these reports of violence which have been told in this House about what happened yesterday in that legislature's hostel, a guest house rather. We strongly deplore and condemn this kind of physical assaults, threats and various attempts which have been made to browbeat people, to terrorise them. Whichever party resorts to this kind of tactics should be condemned.

Finally, I would like to say that as far as our Party is concerned, if Kumari Mayawati is out of this turmoil, if ultimately she succeeds in coming to power becoming the Chief Minister, we are not prepared to support her. She has reported to have told the Press that CPI has offered support to her Government. This is completely wrong. I, on behalf of my Party strongly deny it here. No such offer was ever made to her and nor will it be made because we do not want to support a Government which for its very existence will be dependent on the support of the BJP, otherwise it cannot come to power.

So, we cannot support such a Government like this. But anyway, I hope that the Governor with whatever power he has got, he exercises his initiative and maybe by now he may have sent a report to the Centre — I do not know. The Centre should demand a report from him. If he does not send it on his own, the centre should or a him to send a report. And on that basis a properly considered decision has to be taken.

[Translation]

SHRI LAL K. ADVANI (Gandhi Nagar) : Mr. Speaker, Sir, I agree with Shri-Indrajit Gupta entirely, except for the

last part of his submission. He has forgotten that we both had supported the same Government for one year.

SHRI INDRAJIT GUPTA : I have also not forgotten the fate of that support.

SHRI LAL K. ADVANI : Any party which takes its supporters for granted will meet the same fate. Shri Chandrashekhar did not wait for any. No Confidence Motion against him; he resigned immediately. But it is unfortunate that his closest follower — the present Chief Minister of U.P. has not learnt any lesson in a similar situation.

Mr. Speaker, Sir, it has been my and my party's consistent belief that the right place to decide, whether a party enjoys majority support is the floor of the House... (Interruptions)

[English]

SHRI K.P. REDDAIAH YADAV (Machilipatnam) : Sir, I would also like to speak.

MR. SPEAKER : I will allow you. Please do not interrupt now.

[Translation]

SHRI LAL K. ADVANI : But we will have to admit that the crisis in U.P. is without parallel and unprecedented. It is a situation *Sui Generis*. S.P. was not the largest party. BJP was the largest party. Even the combined strength of S.P. and B.S.P. fell short of B.J.P. strength by a few votes. But they had formed the Government because Congress and Shri Indrajit Gupta's party had promised to support them and if I remember correctly, the Janata Dal, which had a strength of 28 Members now reduced to 2, had also supported this Government.

SHRI RAM VILAS PASWAN : What happened to the remaining 8 Members.

SHRI LAL K. ADVANI : Not 8 but 26. The circumstances in which Shri Mulayam Singh Yadav formed the Government have undergone a sea change. I used the word *Sui Generis* because one of the coalition partners in its letter to the Governor has not only withdrawn the support but has offered to form a stable Government with the support of B.J.P., Congress party—I do not know whether the Congress party have offered their support or not. Yesterday, I saw her statement on T.V. in which she has referred to her meeting with Shri Arjun Singh. I am not aware of it but one thing is clear that the basis on which this Government was formed is no more there.

It was a coalition Government of two parties and the charges levelled by one of the partners are quite grave. They alleged that the Government was infested with criminals, which they had been continuously realising in their 18 months of partnership. Casteism is a serious malady but this Government was not only the casteist but infested with criminals, land mafia and other mafia. During the last 18 months, there were assaults on courts, "Halla Bol" on Press and assault on legislators within the House.

at earlier stages but now outside the House also. We urged the Central Government if the Article 356 of the Constitution is to be involved, then U.P. is the right case because here all the three pillars of democracy are being battered. But the Central Government refused to intervene. Then there was the Muzaffernagar outrage. The CBI in its report said.

[English]

"It is not mere molestation, rape was committed by these people with the patronage of the authorities."

[Translation]

But the Central Government is still reluctant to take any action in the matter. In the circumstance, I consider it to be Government of goondas and criminals because it is reluctant to take any steps even after it is confronted with these facts. These are the cases which culminated in the present situation. Sir, one of the coalition partners wants to withdraw its support though no legislator wants the House to be dissolved and face elections just after 18 months of the last elections held. Normally, no Minister would like to lose his office...*(Interruptions)* all the Ministers are smiling. When BJP had lent its support to the Janata Dal, we had made it clear at that time that we are supporting not because we support its policies but to prevent the Congress Party from coming to power again after getting involved in the BOFORS scandal. In U.P. also we do not support the B.S.Ps policies but we are supporting the formation of B.S.P. Government simply for the reason that otherwise a Government of goondas, criminals murderers would continue.

Mr. Speaker, Sir, Articles 163 and 164 of the constitution define the Council of Ministers of the States and appointment thereof. As per these Articles, the Governor shall appoint the Chief Minister, but it has not been specified on what grounds he shall make such appointment i.e. whether he shall satisfy himself about the majority. In the Articles, it is further mentioned that the Ministers will be appointed on the recommendation of the Chief Minister. These Articles further state—

[English]

"all these Ministers shall hold office during the pleasure of the Governor"

[Translation]

We are, therefore, not totally helpless in tackling the situation. There are two options open to the Central Government. First, the situation created now in the State warrants intervention by the Centre and such a situation had arisen earlier also several times. But the Central Government finds itself helpless to intervene because of ulterior political considerations. They think dismissal of Mulayam Singh Government may harm their political interests.

Now opinion within and without the House is veering round to the view that inaction now either by the Central

Government or by the Governor would result in a serious and alarming situation in future. I am not worried because politically, it is advantageous to us. We have seen state sponsored terrorism in Punjab and in Jammu and Kashmir, we have seen State sponsored hoodlomanism, violence in U.P. Now it is for the Central Government to see whether it wants to give sufficient time to Mulayam Singh Government to convert its minority into majority through fair or foul means. But you must bear in mind that at least the people of India know that continuance of the Mulayam Singh Government after the withdrawal of support by B.S.P. and promise of support by BJP to BSP, is a political offence, and is against the Constitution of India.

SHRI SAIFUDDIN CHOUDHURY (Katwa) : Sir, I tried to be little unprincipled to say that I generally do not support any intervention by the Central Government in the affairs of a State or to dismiss a Government in a State, and I generally want that the trial of strength of a Govt. should take place in the legislature or in the Lok Sabha as the case may be. Despite that general stand of mine, in the specific case of Uttar Pradesh, I wish the Central Government to dismiss the State Government. I tried but I failed to be like that. I cannot be unprincipled like some others. What our party has been saying all through is that the trial of strength should take place in the legislative Assembly or the Lok Sabha, as the case may be. The same happens in the case of Uttar Pradesh now. There is no question of differing. If we differ from this practice, then we would be giving a handle to an individual of a Governor\* to manipulate and manoeuvre. That is not permitted in a democracy. It is also not permitted that the Central Government does whatever it likes in the matter of a State.

I have nothing to say against Kumari Mayawati. If she can become the Chief Minister of Uttar Pradesh, all right, I wish her all well. But for that she will not only have to seek the support of BJP or CPI or some other party, but she will also have to first keep her party intact. How is it that somebody wants to become a Chief Minister and at a very critical moment a few, whether seven or eight or 25 I do not know, members desert her party and yet she wants to become the Chief Minister. I do not approve of use of violence to intimidate the elected members of a legislative Assembly or otherwise that is totally unacceptable. On that count if there is any advice which the Central Government is required to give to the current Chief Minister, it should be given to him; there is no doubt about it. But some explanation has to be given by the BSP. The people of Uttar Pradesh have a right to know from them as to what has prompted them to destroy the alliance that came into power, the alliance that was formed before election and got the support of the people.

SHRI ABDUL GHAFOOR (Gopalganj) : They have already explained.

SHRI SAIFUDDIN CHOUDHURY : More explanation is necessary. There is a point. I would appreciate BSP's

stand if they destroy the alliance and do not seek power. Instead, they are asking for the support of BJP to form the Government there. What kind of a morality is this, I want to know. They have to give this explanation to the people of Uttar Pradesh. We all know, Sir, that it is not out of genuine sympathy for Kumari Mayawati or to Scheduled Castes or to Scheduled Tribes that certain things are being said by BJP. They have their own politics involved in it.

Advani Ji has made it very clear that they have many differences with the BSP. This confirms my doubts about their motion. I ask for the trial of strength to take place in the Assembly because if Shri Mulayam Singh fails in the trial of strength and if Kumari Mayawati becomes the Chief Minister and if after one month a similar situation arises and BJP withdraws its support, where will Kumari Mayawati go? I will ask her to go to the Assembly and show her strength. That is the principle and I support that principle.

[Translation]

SHRI SURESHANAND SWAMY (Jalesar) : Mr. Speaker, Sir, although I had been a victim of Mulayam Singh Yadav's atrocities, yet I never exhibited my eagerness to ventilate my anguish. Anyone who opposed Mulayam Singh Yadav was crushed. False cases were filed against him and he suffered loss of life and property etc. In my constituency, in particular, elections were held thrice and he won the elections by using muscle power, official machinery and goondas. In panchayat elections also there was large scale rigging, our candidate from Firozabad was abducted right from the premises of D.Ms. office. The communists were given ample time to express themselves but this issue was not raised here because BJP is treated as untouchable. Several other candidates of our party were also abducted. The granaries of our followers were burnt down. When BSP withdrew its support, he thought it was done at the behest of Shri Malhotra. Day before yesterday he was abducted and his dead body was found yesterday. The dead bodies of Fateh Pal Datta, Ramesh Gupta and Pibtoo Swarnkar were recovered in Awagarh—a place where my ashram is located. Besides, Bhure Singh, brother of my candidate was shot dead. About 15 of my supporters were shot dead in this manner. I did not raise the issue here but wrote several letters to the Home Minister, about my own safety also. But every time the reply was that the S.P. of the area has made the investigations and the does not support my contention. Even after this investigation during the Panchayat elections in U.P. an attempt on my life was made but, I escaped unhurt. If this Government continued in power, many more innocent people would be killed and several granaries would be burnt. In Etah, Ajay Yadav, an office bearer of the Samajwadi party has forcibly occupied the bungalow of Shri Kamal Kumar Jain. The value of that bungalow is nearly Rs. 70 lakhs. Half of the bungalow is being used as the office of S.P. party and the other half as the residence of Ajay Yadav. Last Sunday, I myself saw some students refusing to pay for the sweets purchased by them

on the plea that they were activists of youth wing of the Samajwadi party.

Sir, his complaints to the administration went unheeded and at present he is lodged in a jail in Etah. False cases are instituted against persons who seek redressal of their grievances against the excesses of S.P. workers. Whosoever may be the new Chief Minister, the exit of Shri Mulayam Singh would be in the interest of U.P. and democracy.

SHRI CHANDRA SHEKHAR (Ballia) : Mr. Speaker, Sir, the present situation in U.P. is not an outcome of the events of the past two days rather the rot had set in for the past several years.

Our hon. Member, Shri Dixit had just now said that when the legislations were being dragged, the Government officers did not intervene. Although Shri Dixit has forgotten but we have not forgotten the day when the country's traditions were being trampled and the bureaucracy watched helplessly. Now it has become a practice with the politicians to blame the bureaucracy for all the ills. The old generation has assumed that they are the embodiment of knowledge, courtesy and culture. But it is not true to say that the young officers are all incompetent. It is the politicians who are responsible for degeneration in bureaucracy. I would not have touched this point but I felt sad at Advaniji's Comments. In U.P. now a Government of Saints is being formed. They were earlier part of the same Government which was infested with criminals, hooligans and dacoits. To what abysmal depths do we want to drag the politics of the country? It is true that events of the past few days in U.P. reveal that degeneration which has set in there, and I had also protested against the assaults. The way U.P. Government functioned during the past few months would cause anguish to anyone. I had warned Advaniji that his activities would not only ruin him but also the state as well as the country. I urged him not to harm the country to this extent. But nobody heeded to our warning. Our GURUJI listens to me only in privacy, but does not pay attention in public. I do agree that it is our moral and political right to remove a Government which has gone wayward. But while removing such a Government, we should not be swayed by feelings of animosity and hatred lest we form a Government of incompetent people.

I do not want to name anybody but we must cherish some values in politics. A state is not run or governed by persons, it is governed by values and traditions. A person born in a dalit family may turn a dacoit or a Saint Ravidas. This is the reason that I do not agree that a person born in a particular caste, if installed in power, would look after the interest of that caste. That is why I would like to reiterate that we can derive political benefit by resorting to such slogans but we cannot change the situation in the country, the society or the values.

The developments in Uttar Pradesh are not only unfortunate but shameful also. If Government think that constitution has been violated then I have no hesitation

to say that the Central Government has the right to invoke Article 356 of the constitution. In spite of the decision of the Supreme Court, I am of the view that there can be circumstances when the Government at the centre may not be in a position to either approach the Supreme Court or take the House into confidence. Government may be forced to take some measure, and then come with the facts before the House. But this Government has developed a fear psychosis vis-a-vis the Supreme Court because of the case filed by Advanji whenever we demand any action, the P.M. and the Home Minister always refer to the case filed by Advanji. If you have evidence to support your contention that the Government in U.P. is being run by goondas, then you should take some action. But if it is not so, then you should accept the suggestion of Shri Choudhury. Advanji, you have been tolerating this Government of goondas for 1½ years; you can wait for 10 more days. Let the trial of strength take place on the floor of the House. If they are not able to prove their majority, the Government will automatically go. We cannot be swayed by animosity...*(Interruption)* As regards the date, it is for the Governor to decide, it can be July 8, June 15, June 12 or June 20. I do not know the rules regarding period of notice in the U.P. Legislative Assembly. We will have to observe that stipulated period. We should also not escalate the issue to an extent that instead of remaining confined in Lucknow it may spread to towns and villages.

I am influenced by the guru-disciple relationship. There can be serious differences of opinion between the gurus and the disciples. The gurus do observe some courtesies; I am not asking the disciples to observe decency. I am stressing this point of view of political traditions, values and morality that we should not drag this issue to a point where the situation may deteriorate further.

**SHRI VIRENDRA SINGH (Mirzapur) :** Mr. Speaker, Sir, a Government was formed 18 months ago and before that BJP was in power there. At that time Shri V.P. Singh was also a Member of this House and his party had lost the elections in U.P. Sir, at that time Shri V.P. Singh had said that it was the victory of an ideology in U.P. which he had propounded. We also thought that Shri V.P. Singh has propounded a new ideology, a new philosophy in the country and a Government is being formed based on that ideology. All of us had great expectations from that new ideology. But the events which unfolded themselves- a vivid account of which has been given by the previous speakers gave an insight into the functioning of this Government based on new ideology. The crux is that the Government engineered its own fall, which is well known to the coalition partner, the leaders and others.

I would like to pose a question here-had the centre any role to play after the break up of the coalition in U.P.? What had been the role of the centre in similar situation in other states? Is it treated as a state subject? Then people want to know where is the need to have a Central Government? The common man feels that the Prime Minister and the Union Home Minister owe a duty towards

the entire nation. It is their responsibility to monitor and keep a watch over the law and order situation in the entire country. But I think the ultimate aim appears to be to make political capital out of any situation and it is overseen from that angle only.

I do not want to go into the details of who will form the Government in U.P. or who will be the coalition partners - It has already been dwelt at length by other speakers. I want to know whether this House will be a silent spectator while Uttar Pradesh is in turmoil? Is the Government at the centre so weak that it has no role except to kowtow before other nations. It has become so weak that in the event of a crisis in a state; it is just a helpless spectator. It is better for the Government at the centre to quit before the fall of the State Government.

Is it not the duty or responsibility of this Government to intervene in a state; where the law and order machinery has broken down, where chaos is reigning supreme and the elected representatives of the people are being murdered? As regards casteism, the seeds of this curse were sown, when a particular party came to power in 1989. And when a Government with casteist ideology came to power in U.P., this curse received a further filip. It is beyond our comprehension how removal of poverty can be linked with caste? Any struggle based on caste does not bode well for the country.

We will have to contemplate measures to establish peace in the country. This is the country with the proud heritage of Lord Buddha, Gandhiji, Lord Mahavir, Maryada Purushottam Ram, how can it preach peace to the world?...*(Interruptions)* Mosque was demolished here. We have full knowledge about your activities. You still look for guidance to Moscow. It is my humble request to you as a Member of the House to urge the Central Government to take cognizance of the developments in U.P. and take some action. In this very House there were Home Ministers like Sardar Patel and here we have Home Minister like Shri Chavan. Sardar Patel worked for the unification of the country by integrating all the princely states. But with Shri Chavan as the Home Minister, it appears the State would disintegrate, and there would be balkanisation of the country and chaos everywhere. The Home Minister should make a statement and exhort the P.M. to break his silence because he is nearing the end of his term. If he maintained his stony silence, we may have to bring a Resolution for President's rule in U.P. on the pattern of J&K. In U.P. there is total lawlessness to an extent that it may not be possible to hold elections there.

It is only Shri Mulayam Singh Yadav, Shri Kashi Ram and Ms. Mayawati who know the reasons which led to the fall of the Government in U.P. or may be, Sir, you know something. Sir, now it is your responsibility to ensure restoration of peace in the State. If the Central Government assessed the situation with an eye on the ballot box, the situation can worsen in U.P. The 80-90 crore population of the country is not so gullible as not to understand your machinations. I conclude by saying that

the centre should not shirk its responsibility.

**SHRI RAJESH RANJAN ALIAS PAPPU YADAV (Purnea) :** Mr. Speaker, today a very important question is being discussed in the House and all eyes are revetted on U.P. The events in U.P. bring back the memories of Dec. 6 when all the politician and the people with faith in secularism were watching the events in U.P. anxiously. Allegations have been levelled against the U.P. Government by B.J.P., Congress and others might have alleged that bus-loads of goondas were brought from the rural areas. I do not know why BSP withdrew its support and what led to the fall of the Government. But it is a fact that Shri Mulayam Singh, Ms. Mayawati, a few BJP leaders and Shri Jayant Malhotra know why the support was withdrawn and who are the people who conspired the withdrawal. Dalits, the poor and the backward have always been victim of atrocities and bloodletting. But the people living in bungalows do not shed their blood. The BJP Members are conversant with the constitution and how is it that they have developed fear complex vis-a-vis the U.P. Government ? Several Members belonging to the B.J.P....(Interruptions). Mr. Speaker, when the BJP Members called our leaders goondas and criminals, I did not interrupt them. Now, when I am expressing my views, they should not interrupt me. If they show intolerance, I can beat them in their own game....(Interruptions) I would, therefore, request that I should be allowed to have my say uninterrupted. It was 18 months ago that S.P. and B.S.P. entered into a coalition partnership in U.P. Shri Mulayam Singh Yadav fulfilled all the promises made during the elections which is irksome to the B.J.P. Shri Mulayam Singh, Yadav took measures which helped even the Jhonpri dwellers to realise their dreams, to lead a respectable life. Shri Mulayam Singh worked for the welfare of both the backward and the advanced sections of the society. B.J.P. has now developed a soft corner for the dalits whereas a few days back an M.P. belonging to the B.J.P. tried to assault Shri Kashi Ram, a dalit leader. I would like to know why and how they have become sympathetic towards the dalits that they want a dalit to become the Chief Minister. Sometime back I heard on T.V. that the Speaker has recognised a new party by the name B.S.P. (RB) in U.P. comprising 25 M.L.As. In U.P., elections to Zilla Parishads, Panchayati Raj and 3-4 Vidhan Sabhas were held. Out of the four Vidhan Sabha elections, S.P. was victorious in 3 election and BJP scraped through in one election with a margin of 800 votes. In the place, where....(Interruptions) (not included in the record of the proceedings). Whatever their claim...

[English]

MR. SPEAKER : This is not going on record.

[Translation]

**SHRI RAJESH RANJAN ALIAS PAPPU YADAV :** The B.J.P.'s policies are not favourable to the downtrodden, the backward and the weak Muslims. They watch the interest of the advanced section of the society. Kashi Ram and Mayawati are opposing the casteist and caste Hindus

throughout the country but in B.J.P. has a casteist stance. But now they are supporting a dalit Government in U.P.

**SHRI VIRENDER SINGH :** Mr. Speaker, Sir, Shri Pappu ji does not know about me. I never abused Shri Kashi Ram....(Interruptions) Shri Advani opposed the policies of BSP. We are opposed to their policies and that is why it appears to you that we are supporting the B.S.P. for some political advantage....(Interruptions) Advaniji just now said in very clear terms that we are not supporting the B.S.P. Government for any political consideration....(Interruptions) Sir, I want this to go on record....(Interruptions)

MR. SPEAKER : Yes, now it is part of the record.

(Interruptions)

**SHRI VIRENDRA SINGH :** I am opposed and shall always oppose the policies of Kashi Ram....(Interruptions) I do not support them....(Interruptions)

**SHRI RAJESH RANJAN ALIAS PAPPU YADAV :** Sir, I want to draw your attention to an important point. Several Members here made the point that about 3 thousand strong crowd entered the Guest House and assaulted the M.L.A's.

MR. SPEAKER : Please be brief.

**SHRI RAJESH RANJAN ALIAS PAPPU YADAV :** My objective is that the House should not be misguided. This entire information is based on Press and T.V. reports as none of us - Members belonging to BJP or to Congress was present there. I do concede that the P.M. and the Home Minister have other sources of information of C.B.I. It is true that the goondas had intimidated and humiliated the M.L.A.s and Ms. Mayawati. But I would like to know whether the Press reports Mayawati claims that she enjoys the support of Janata Dal, C.P.I. and Congress - are true? If these reports are not true then what are the facts. That is why how can he say that a Chief Minister, P.M. or a particular leader is a goonda....(Interruptions)

MR. SPEAKER : No body has made such remarks.

**SHRI RAJESH RANJAN ALIAS PAPPU YADAV :** Some of our friends here called the Chief Minister a criminal and I did not protest....(Interruptions)

MR. SPEAKER : If you want it to go on record, it is all right, but nobody made such remarks.

**SHRI RAJESH RANJAN ALIAS PAPPU YADAV :** Secondly, if the B.S.P. M.L.As were beaten up, how is it that 25 M.L.A. have formed a separate group ? Several B.S.P. M.Ps here are from U.P. They are aware of the fact that they will not be reelected. Just now Shri Advani had said that B.J.P. has supported the J.D. at the centre to prevent the re-entry BOFORS and now they are supporting Mayawati to block the re-entry of Shri Mulayam Singh Yadav. I would like to bring home the point that Mayawati and Kashiram who claim to espouse the cause of dalits may never pay attention to their cause. Advaniji should be worried about the Government in Mumbai which

is being run with his support. Shri Advani may not be aware that 3 M.L.As, who contested on S.P. ticket, have won in spite of the opposition from Ms. Mayawati and Shri Kashi Ram. Besides, the B.S.P. candidates were wiped out in the Panchayat and Zilia Parishad elections. It was the ambition of Ms. Mayawati to be known as the ex C.M. of U.P. may be with B.J.P. support, because she knew that she stands no chance in the next elections. Shri Mulayam Singh Yadav was called a goonda here and it was alleged that the Government machinery is being used in the assault against M.L.As. This larn was spun by Mayawati in collusion with B.J.P. These people are imbued with qualities of head but not heart. They have concocted this story of assault but no such incident took place. It is the B.S.P. and B.J.P. who have confined M.L.As against their will. We met the officers and the legislators there and they informed us that the M.L.As have been kept in confinement against their will. This investigation was carried out by a S.S.P. on the orders of a Minister.

Mr. Speaker, Sir, my contention is that if the hooligans went there and assaulted the M.L.As, I join my friends here to condemn it. But if no such incident took place there the Home Minister should inform the House of the fact, in his statement so that the House is not misled.

Just now Shri Rajnath Sonkar Shastri was speaking about the dalits, but I do not know who are the dalits whose cause they were expousing I would like to bring to your notice the fact that the dalits and backward Muslims have joined hands there and are trying to establish a moral order. But some of the Members here have disturbed that sense of unity and to create conflict between the dalits and the backward. But they have failed in their attempts and the dalits in U.P. still support the Chief Minister. There is peace in the entire U.P. and there are to extremist elements there. I do agree some incidents take place.

MR. SPEAKER : Your speech is getting quite long.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : I will wind up in two minutes. U.P. had made long strides on the path of prosperity and peace and no hurdles should be placed on its path. This is the state where secularism has been given new direction and has taken measure to combat bloodletting.

In the end, I would like to draw your attention to Bihar...(Interruptions)

MR. SPEAKER : Confine yourself to U.P. only.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Mr. Speaker, Sir, in the end I would request that in this august House parliamentary language should be used and nobody should be called a criminal or a goonda.

MR. SPEAKER : These words were used not for a person but the Government. But if you want to place it on record, it is your option.

(Interruptions)

SHRI LAL K. ADVANI : Mr. Speaker, Sir, the word 'goonda' has not been used for a person. It has been used in the same context as the hon. Member used 'gangsterism' based on his experience.

[English]

Gangsterism does not mean anything other than Gundagardi. It is the same thing...(Interruptions)

[Translation]

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Mr. Speaker, Sir, I express my thanks to you, Sir, for permitting me to speak.

MR. SPEAKER : Please take your seat. You presented your case very effectively but please do not drag it.

SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Sir, I conclude my speech.

SHRI ASHTBUJA PRASAD SHUKLA (Khalilabad) : Under our constitution any law passed by the Parliament comes into force in all the States automatically. This Parliament passed the Panchayati Raj Bill and it was felt that it has afforded an opportunity to fulfil the wishes of Deen Dayal Upadhaya, Mahatma Gandhi, Dr. Lohia, Babu Jai Prakash Narain. But the U.P. Government made a mockery of the Panchayati Raj. This House has allocated Rs. 1 crore to each M.P. to undertake development work in his constituency. In U.P. not a single M.P. has been able to spend Rs. 1 crore. The question posed by the U.P. Government has put a big question mark on the federal structure. The centre will have to take some measures to keep the federal structure intact. Shri Mulayam Singh Yadav has lost majority in the Vidhan Sabha and the incidents which took place in the Vidhan Sabha...(Interruption)\* are a matter of shame for any Vidhan Sabha a democratic Government. Mulayam Singh Government should go. The Home Minister will shortly make a statement and will share the information conveyed to him with this House. I urge the Central Government to dismiss the Mulayam Singh Yadav Government so as to strengthen the Federal structure.

SHRI RAJVEER SINGH (Aonia) : The hon. Member from Bihar made a maiden speech in the House just now. He made flattering observation about Shri Mulayam Singh Yadav. Mr. Speaker, Sir, howsoever honest, decent, self sacrificing a Chief Minister might be, but if he does not enjoy majority in the Vidhan Sabha, can he be permitted to run the Government ?

SHRI SURAJ MANDAL (Godda) : For how long will the minority Government in Lok Sabha run ? This Government was also in minority once, but the trial of strength took place on the floor of the House. Similarly, in U.P. also the majority would be tested on the floor of the House.

\*Not recorded.



SHRI RAJVEER SINGH : Unfortunately, how soon people change their views. There are press reports that legislators are being purchased in Lucknow. Some Members here said that the majority should be tested on the floor of the House-but which house ? (Interruptions)\*

MR. SPEAKER : It will not go on record. I will not permit any observation against other Speakers.

SHRI RAJVEER SINGH : Mr. Speaker, Sir, you must have been Press reports...(Interruptions)\*

[English]

MR. SPEAKER : This is not going on record. Any reference to the Presiding officer of any other Legislature will not go on record.

[Translation]

SHRI RAJVEER SINGH : I am concluding. How much time should be given to a minority Government ? It was a coalition Government in U.P. and one of the partners withdrew the support. This Government was in minority even when it was formed. At that time the Governor had not done justice. The BJP was the largest group at that time and the combined strength of both the coalition partners was less than that of BJP which had a strength of 177 Members. As per the rules, the BJP should have been invited to form the Government but it was not done. At that time the Janata Dal, the Congress party, C.P.I. and C.P.I.(M) had supported the coalition partners. Now all of them have withdrawn their support. Now how do they propose to prove their majority except through money power ? The leaders of the Janata Dal have withdrawn their support in writing but their legislators in U.P. are supporting Ms. Mayawati.

SHRI SURAJ MANDAL : Your party is also giving in writing.

SHRI RAJVEER SINGH : No party is supporting them. How will they run the Government with the support of 10-125 M.L.A.s ? The Home Minister should dismiss this minority Government immediately, if he wants to be a real successor to the heritage of Sardar Patel.

SHRI SURAJ MANDAL : 45 BJP M.L.As are supporting Shri Mulayam Singh Yadav.

SHRI BALRAJ PASSI (Nainital) : Shri Mulayam became the Chief Minister of the Government formed in U.P. Earlier also, he was the Chief Minister of the State in 1989. At that time Congress had supported his Government and Shri N.D. Tiwari was the leader of the Opposition. Shri N.D. Tiwari paid a heavy price for the misconduct of Shri Mulayam Singh; he lost the election in spite of being a respectable leader. He was defeated on account of his support to Shri Mulayam Singh. The Uttarakhand activists were subjected to police firing. Just now Shri Chandra Shekhar was advising that we should keep control over our temper and anger. But he forgets that the Chief Minister of U.P. had been responsible for

\*Not recorded.

the rape of women and shooting down of the youth of Uttarakhand. He branded us as traitors. He does not know that Uttarakhand has produced patriots only and not a single traitor can be pointed out. The 60 lakh population of U.P. is eagerly awaiting the decision of the Central Government. The C.B.I. report has very clearly mentioned that women were raped and hundreds of youngmen were gunned down and the Chief Minister of U.P. is fully responsible for it. This Government is already reduced to minority and should be dismissed immediately. If the Central Government supported the State Government, it would meet the fate of the 1989 Central Government.

SHRI RAM SAGAR (Barabanki) : B.J.P. appears to be unduly concerned about U.P. Samajwadi Party has met with unprecedented success in the Panchayat elections in Ayodhya, Faizabad, Mathura and Banaras. It secured 75 per cent votes whereas B.J.P. secured 25 percent votes. The reason is that S.P. has worked for the upliftment and betterment of the dalits and the backward. The BJP, irked by this success, is creating confusion in the country.

MR. SPEAKER : Why are you stretching your point so much ?

SHRI RAM SAGAR : Mr. Speaker, Sir, I am referring to the incident of that particular day when the B.J.P. was holding its meeting and its M.L.As. were not in favour of forming a Government with B.J.P.'s help and 60 legislators wanted to walk out of the meeting. It was their inter-party dispute. As regards proving the majority, a notification has been issued to summon the Vidhan Sabha and the majority would be tested on the floor of the Vidhan Sabha and I hope the Home Minister in his statement would bear in mind the ruling of the Supreme Court on the subject.

SHRI CHANDRA SHEKHAR (Ballia) : Mr. Speaker, Sir, I never justified the action of Shri Mulayam Singh, as alleged by the Member from Uttarakhand. I had publicly condemned the happenings in Uttarakhand. But I would like to remind you about the statement made by the person, whom you want to instal as the Chief Minister, about the atrocities on women. Perhaps you have forgotten.

SHRI CHANDRAJEET YADAV (Azamgarh) : It is unfortunate that because of mutual differences, B.S.P. withdrew its support to the coalition Government in U.P. This Government had raised a ray of hope in the hearts of the poor, the down trodden and the minorities that now there is Government committed to their welfare. It is a fact that the B.J.P. was the largest single group at that time in U.P., but no party was coming forward to support it because of its role in the demolition of Babri Masjid which was a blot on the prestige and honour of the State and the nation. This is the reason that all the parties lent their support to S.P. and B.S.P. coalition. It is unfortunate that the coalition did not last long.

Sir, we learnt from the Press reports and our own sources about the happenings in the guest house. All this was unfortunate because violence has no place in a democratic set up. It is improper to use force against elected representative or to disturb their meeting. This is

also unfortunate that when this Government assumed power in U.P., there was scuffle, fracas within the Vidhan Sabha and several legislators were hospitalised. In this violence B.J.P. and ruling party legislators were involved. Advaniji has advocated that this Government should have been dismissed 18 months ago. It shows Advaniji, how much faith you have in democracy. You want to dismiss a democratically elected Government right at its inception. I am aware that the ruling party at the centre would be unhappy because it had to withdraw support to a coalition which was supported by it earlier. To my mind, the need of the hour is to frame rules and guidelines to meet similar situations. Now there are two options. One of the options - which I am demanding - is that this Government should not be dismissed. We must develop and nurture a tradition in the country that if any Chief Minister or the Prime Minister has been reduced to minority, but he insists on a trial of strength on the floor of the House, he should be given the opportunity...*(Interruptions)* Please listen my views. I had not interrupted you when you were speaking.

Mr. Speaker, Sir, in this very House, when B.J.P. withdrew its support to the V.P. Singh Government, Shri V.P. Singh insisted on a trial of strength. He was given an opportunity to prove his majority and he lost and subsequently resigned. Then another Government was formed...*(Interruptions)*

SHRI RAJVIR SINGH : At that time B.J.P. was not part of the Government, it was supporting from outside. In this case 11 of the legislators were Ministers. B.S.P. was part of the Government...*(Interruptions)*

MR. SPEAKER : Please be brief.

*(Interruptions)*

SHRI CHANDRA JEET YADAV : Is there any tradition here to interrupt the speaker ? I am speaking and you are disturbing me.

SHRI RAJVIR SINGH : If you make a mis-statement, we will correct you.

SHRI CHANDRA JEET YADAV : If you want to correct me, you must seek the permission of the Chair...*(Interruptions)* Mr. Speaker, Sir, I am being interrupted by as many as 8 persons and their leader is not intervening.

SHRI RAM NAIK : Why are you making wrong statements. Members from your party also disturb others, have you not seen ?

SHRI CHANDRA JEET YADAV : No member from our party creates disturbance...*(Interruptions)*

SHRI RAM NAIK : We have seen them protesting here.

SHRI CHANDRA JEET YADAV : No, they have never done it.

MR. SPEAKER : Chandra Jeet ji, please continue with your speech.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, in this House, a Member has the right to make his point; even though it may be wrong. I am not making a comment against you...*(Interruptions)*

SHRI CHANDRA JEET YADAV : You also say several wrong things.

MR. SPEAKER : Chandra Jeet ji, he is trying to resolve the issue.

SHRI CHANDRA JEET YADAV : It has been said here that casteism is taking roots in the country. Casteism surfaced in 1989 when the backward classes in the country waged a struggle for the implementation of the Mandal Commission report, for their rights and to demand a share in the power. It was then that these people aware of the spectre of casteism |

The poor are struggling for their rights, self respect and to term it as the evil of castism would tantamount to turning a nelson's eye to the reality. Sir, I would request you to direct the Governor as well as the Home Minister that they must take some decision about the impasse in U.P. because they have already held consultation and heard the views of others for the past three days. Their decision should be based on the Supreme Court's ruling on the subject according to which if Shri Mulayam Singh wants to have a vote of confidence, then a date for the purpose should be fixed. The majority should be tested on the floor of the Vidhan Sabha. An attempt is being made to engineer the fall of the Government in U.P. as a matter of political opportunism. Therefore, dismissal of the Government would be undemocratic and a wrong tradition would be set. It is being wrongly projected that if this Government is not dismissed, it would lead to large scale caste conflict in U.P. No caste conflict would take place. Clash of policies, ideas, programmes is bound to take place. This class is necessary for the evolution of democracy.

This country has been witness to many trials and tribulations, but our democracy has braved all odds and marched forward. I think the evolution of the democratic process should be allowed to progress unhindered...*(Interruptions)*

*[English]*

SHRI K.P. REDDAIAH YADAV (Machilipatnam) : We have heard the various view points of all the hon. Members in this House on a vital and important constitutional crisis. We have to give an impartial thought and judgment on such matters.

Today, what has been happening in Uttar Pradesh should be a warning to all the national leaders. It is not Mulayam Singh who has ruled this country for the last 47 years. It is cumulative sins committed by all the parties, as a result of which this is happening. You may call it as goondalism. You may call it as repression and all those things. Therefore, Mulayam Singh is not the root cause of this. We have been violating constitutional provisions

right from the beginning of 1947. During these four years, this House, under your leadership as the Speaker of the House, and under the leadership of our Prime Minister, tried to strengthen the democratic institutions by various means. Today, we have to strengthen the democratic values.

Sir, I agree with Shri Saifuddin Chowdhury. I am not denying whatever the BJP people have said. It is a fact that something is going on there. But it is not due to Mulayam Singh's sins. It is due to the sins committed earlier. Before the two Governments came into power, the adivasis and harijans were never allowed to go to the booths to exercise their franchise. Is it not a fact? It is because some two Backward class and Muslim leaders emerged in North India that these people could freely go to the booths and exercise their franchise. Of course

[Translation]

A section here or there does not serve the purpose

[English]

Whenever it does not suit you, you are raising the constitutional provisions. When it suits you, you are simply closing your eyes. It is in this House several times that our hon. Prime Minister has said that whatever constitutional provisions are there, he would allow them to function. Several times he said that the strength of any Government should be tried on the floor of the House. Today you are asking our Home Minister to dismiss the Mulayam Singh Government there. These double standards will create problems. All these cumulative sins committed by various leaders of this country have brought this nation to this level of brinkmanship. Therefore, I request the hon. Home Minister to give a fair chance. I also request Shri Advaniji and Vajpayee ji not to bother about the BSP and all that. Let them freely exercise their right on the floor of the House. Let them then win the support on the floor of the House. After that you will support. Then the nation will understand what is your

[Translation]

Your love and affection for this backwards and the Scheduled Castes

[English]

Therefore I appeal to this House to consider these aspects

MR SPEAKER - Please conclude now

[Translation]

You asked for 2 minutes and I granted you five minutes

[English]

SHRI K P REDDAIAH YADAV - I am not repeating what they have said

MR SPEAKER - You are making very good points. But we are rushing against the time

SHRI K P REDDAIAH YADAV - It is high time that every institution of this country - either Legislature or Executive or Judiciary or the free Press - should be strengthened on the basis of the constitutional provisions. It is the true meaning of that. Please do not violate it for your own sake and then, afterwards, for others, you do not repeat these constitutional provisions

[Translation]

SHRI SHARAD YADAV (Madhopurā) - Mr Speaker, Sir, I would be quite brief. I think this is an exercise in futility. At present the situation in U.P. is tense and unfortunate but it is confined to Lucknow only. A delay would worsen the situation. I do not want to suggest what the decision should be but more than three days have passed but no decision has been taken. The situation may not degenerate into violence but it will definitely remain a topic for discussion and would create bitterness in the minds of the people.

Mr Speaker, Sir, U.P. is the largest state of the country. I do not want to comment on the speeches made here but I do agree with the views expressed by Shri Indrajit Gupta. Delay in taking decision would cause irreparable damage to the democratic set up in U.P.

(Interruptions)

SHRI RAMESH CHENNITHALA (Kottayam) - Your own party is indecisive and you are blaming us. It is not fair.

[English]

Sharad Yadav ji, this is not correct. You just tell us what is the stand of the Janata Party.

[Translation]

SHRI SHARAD YADAV - Have you taken a decision in the matter?

SHRI RAMESH CHHENNITHALA - Our party would take a decision today. What is the decision of your party?

[English]

You are the leader of the Janata Dal Parliamentary Party. Please tell us about your party's stand.

[Translation]

SHRI SHARAD YADAV - It is surprising that you are blaming us, whereas your own working committee has yet to take a decision. We are awaiting the arrival of the President of the party and our decision would be within the norms.

Mr Speaker, Sir, in the end I would reiterate that delay in taking a decision would worsen the situation. With this I conclude my speech.

[English]

MR SPEAKER - Let the Members who have come from that province have the preference. Now it is not necessary that everybody should express his views. I am

not sure whether this house can discuss this matter. Let us understand this.

*(Interruptions)*

SHRI INDRAJIT GUPTA : Do not convert this into U.P. Assembly...*(Interruptions)*

*[Translation]*

SHRI S.M. LALJAN DASHA : Mr. Speaker, Sir, all the M.P.s should be permitted to speak in the subject. It should be restricted for M.P.s from U.P.

*[English]*

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : I want to submit one thing. I want to clarify one thing...*(Interruptions)*

MR. SPEAKER : Why did you not give me the slip before ? At the tag end of the day, you are asking this. Otherwise, I would have regulated the time.

*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE : I would like to say that in the morning the leader of the Opposition drew our attention to it.

MR. SPEAKER : I am asking you, why you did not inform me that you wanted to speak before hand, so that I could have regulated the time.

SHRI NIRMAL KANTI CHATTERJEE : That is one way of informing you, as far as I understand. Raising the hand is also one of the ways of informing you. I thought in that manner I have informed you. If you kindly agree, I will speak.

MR. SPEAKER : It is good that you are inventing new devices ! Okay. Please be brief - one minute.

SHRI NIRMAL KANTI CHATTERJEE : I will not be longish at all. In the very morning the leader of the Opposition stated this. But it was an unusual situation that his followers had entered the well. He does not like it. He usually tries to dissuade them. But, today he failed. This was the starting point.

What is the cause of the extra passion that is there in them ? I shall talk politics because I am here by politics and for politics. I understand what Advaniji says. I understand the passion and the cover that Advaniji tries to take for a very simple reason. If we survey the political scene of the country, we know that Advaniji and the communal forces of the country are not meeting their Waterloo either in Maharashtra or in Gujarat. They are meeting their Waterloo in UP, in Bihar and in West Bengal. Therefore their thinking pattern contains this elements that the battle with the old forces which were preaching secularism is no longer as relevant as the battle with the Socialist Party or whatever in UP, Janata Dal in Bihar and Left Front in West Bengal. Therefore, this seems to be the barrier for the further advance of the communal forces in the country. It is from that point of view that we oppose

anything that allows their advance in any part of the country. We are pledged to that.

SHRI LAL K. ADVANI : It has nothing to do with the present case.

SHRI NIRMAL KANTI CHATTERJEE : Yes, it has something to do with it. In order to further their cause, after the fall of the V.P. Singh Government, they felt emboldened. Their horses ran all over the country. In certain places they were checkmated. They want to break that barrier. In order to break that barrier, they took a cover.

MR. SPEAKER : Will you please help me ?

SHRI NIRMAL KANTI CHATTERJEE : Why I say that is....

MR. SPEAKER : We are understanding it. You do not have to explain it.

SHRI NIRMAL KANTI CHATTERJEE : I am concluding, Sir. The cover is that there is **Goondalism**. Maybe. I do not know. Maybe there are hundreds of ways of accusing the Left Front in West Bengal, the Janata Dal in Bihar and this Government there. There are problems; we do not deny that. But the answer to those problems we want to sort out among the secular forces and we do not want the aid or the machinations of the communal forces in that battle. We shall sort out all those things among ourselves. The cover is democracy for their short term interest. We have taken this position that we have to settle that for the sake of long term interest of democracy in this country and not for the short term benefit of anybody.

MR. SPEAKER : What is this going on ?

SHRI NIRMAL KANTI CHATTERJEE : I am giving this argument that not for the short term success anywhere in the country...*(Interruptions)* For the sake of democracy and a developing one, what we want is, let the elected people decide everywhere. They may be wrong, they may be mistaken. But let them decide. They formed their Government in Maharashtra. Despite the fact that we hate communalism with the core of our heart, we are not saying that dismiss that Government. We do not seek the support of the Central Government to dismiss that Government. Yet, our hatred is unbounded against communal forces. It is from that point of view of long term democratic considerations that we say all this. Had he resigned, it would have been all right.

MR. SPEAKER : Nirmal Kantiji, this is not necessary. The same thing is being repeated.

SHRI NIRMAL KANTI CHATTERJEE : The point is, it has to be tested in the Assembly.

It has to be decided by the elected Members of the Assembly. There is no other route. No appointee can decide it. Only the elected people shall decide it. The politics we preach is, we must oppose the communal forces tooth and nail for the sake of long-term democracy.

MR. SPEAKER : Yes, Mr. Minister, Statement please.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : Mr. Speaker, Sir, I will confine myself to some of the incidents, which were alleged to have taken place in Lucknow.

18.40

### STATEMENTS BY MINISTERS

(iii) REPORTED INCIDENTS OF INTIMIDATION OF B.S.P. MLAS IN THE STATE GUEST HOUSE, U.P. THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : During the zero hour today, Hon'ble Members drew my attention to the harassment and intimidation of the members of the state Legislature belonging to the Bahujan Samaj Party in the UP Govt. Guest House at Lucknow. I had promised that I will get the information from the State Govt., and then will make a statement on this subject. I have since been able to get a report from the State Govt.

According to the information received from the State Govt. of UP, on 2.6.95 at about 4.30 PM. a large crowd of people including unruly elements gathered in and around the State Guest House, Govt. of UP, where, amongst others Ms. Mayawati, MP and BSP leader and several BSP MLAs were staying. The District Administration and the local police authorities were immediately directed to make necessary arrangements and ensure maintenance of law and order in the State Guest House. Later, in the evening several messages were received from various sources saying that some B.S.P. MLAs were being manhandled by unsocial elements and that there was severe threat to the security of Ms. Mayawati and B.S.P. MLAs in the State Guest House. It was also alleged that some MLAs were taken away. It was also reported that power and water supply in the Guest House had been disrupted.

The State Govt. immediately gave directions to the local administration to look into the situation and ensure normalcy in the State Guest House. DM and SSP of Lucknow, Commissioner and DIG of Lucknow and Zonal IG of Lucknow were asked to immediately rush to the State Guest House and make necessary arrangements. These senior officers, alongwith additional force, rushed to the State Guest House and brought the situation under control. All the B.S.P. MLAs alongwith Ms. Mayawati were safely taken to two suites in the State Guest House where they locked the rooms from inside. The unsocial elements and the crowd were forced out of the campus of the State Guest House. Electricity and water was restored in the Guest House. Necessary force was deployed in and around the campus to ensure maintenance of law and order.

It may also be mentioned that several MLAs of other parties are also staying in the other rooms of the State Guest House. Ms. Mayawati expressed apprehension

about threat to her security because of the presence of these MLAs from other parties and their associates in the Guest House. She has expressed this threat to H.E. the Governor of U.P. on telephone. In view of this, necessary security arrangements have been made outside the suites where she and the B.S.P. MLAs are staying. Senior officers including Zonal IG, Commissioner, DIG, DM & SSP are personally supervising the arrangements in the State Guest House.

Shri Uma Kant Yadav, a BSP MLA, has filed a F.I.R. at 2035 hrs. on 2nd June, 1995 at the Hazratganj Police Station that Ms. Mayawati of the B.S.P. and several others were forcibly detaining 8 MLAs. However, no attempt has been made by the police to arrest her in pursuance of this FIR.

With regard to yesterday's alleged incident about manhandling and abduction of some B.S.P. MLAs at the State Guest House in Lucknow, no FIR was lodged about it yesterday. It is, however, learnt that a letter about the alleged incident was handed over to the Governor, UP by Ms. Mayawati last evening and the Governor passed it on to senior police officers for appropriate action.

It may also be mentioned here that late in the evening of 2nd June, 1995, on receiving the information of manhandling of some of the B.S.P. MLAs, about thirty of B.J.P. MLAs staged a Dharna inside the Raj Bhavan, UP. However, these MLAs, on receiving assurance from Commissioner and IG that necessary security arrangements had been made at the State Guest House, lifted the Dharna and left Raj Bhavan premises.

According to the State Govt. adequate arrangements have been made at the State Guest House and situation is under control. The night of 2/3 June has passed without any incident. However, due to the presence of MLAs and other associates of the parties other than B.S.P. in the State Guest House, the B.S.P. MLAs are still apprehensive about the security. The situation is under control.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : The statement made by the Home Minister is based on the information provided by the State Government but it still bears out the submissions made in the House about the incidents which occurred yesterday. The Bahujan Samajwadi Party M.L.As were assaulted, they were dragged and there was danger to their personal security so much so that Ms. Mayawati had to seek help to save her life. These facts reveal the state of affairs which prevailed there.

The Home Minister has confirmed that F.I.R. has been registered against Ms. Mayawati in Hazratganj police station alleging that she has detained M.L.As against their will. She has been elected the leader of the B.S.P. legislative party and the allegation in detaining M.L.A. against their will and preventing them from moving out. Actually, as per the information made available to me